

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM : NAGALAND : MIZORAM AND ARUNACHAL PRADESH)

NOTIFICATION

Dated, Guwahati, the 26th February, 2018.

HC.VII-118/2016/1226 /A. The Gauhati High Court has been pleased to designate the Court of Additional District & Sessions Judge, Bijni, Chirang as Fast Track Court for expeditious disposal of cases under the Wildlife (Protection) Act, 1972 and other cases of Forest Offences under other Acts, which are triable by the Court of Sessions.

The above Notification shall come into force immediately.

By Order,
Sd/- Robin Phukan
REGISTRAR GENERAL

Memo No. HC.VII-118/2016/1227-1234/A, dated 26.02.2018.

Copy to:-

1. The L.R.-cum-Commissioner & Secretary to the Govt. of Assam, Judicial Department, Dispur, Guwahati.
2. The Principal Chief Conservator of Forest, Rehabari, Guwahati-8, for information & necessary action, with a request to circulate the Notification amongst all the Forest Officials of the State of Assam.
3. The Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Gauhati High Court, Guwahati, for information.
4. The District & Sessions Judge, Chirang, Kajalgaon.
5. The Additional District & Sessions Judge, Bijni, Chirang.
6. The Deputy Director, Printing & Stationery, Asam Government Press, Bamunimaidam, Guwahati for publishing the Notification in the Assam Gazette.
7. The Systems Analyst, Gauhati High Court, Guwahati, for uploading this Notification in the High Court website.
8. The C.A. to the Registrar General/ Registrar (Vigilance)/ Registrar (Judl.)/ Registrar (Admin.)/ Registrar (Estt.), Gauhati High Court, Guwahati.


REGISTRAR GENERAL
26/2/2018